



2026:AHC:31505-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3211 of 2026

Amit Kumar Mishra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dheeraj Kumar Tiwari, Javed Alam
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(a). Issue a writ, order or direction in the nature of mandamus commanding the respondent nos.2 and 3 to ensure the fair investigation in pursuance of the first information report dated 29.10.2025, registered as Case Crime No. 583 of 2025, under Section 303(2) of B.N.S., Police Station Naini, District Prayagraj.

(b) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.2 and 3 to submit the progress report about the private respondents in the said case crime number.

(c) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to transfer the investigation from P.S. Naini to another police station of District Prayagraj.

(d) Issue any other writ, order or direction in the nature of which this Hon'ble Court may deem fit and proper in the circumstances of the case.

(e) Award the cost of the petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 29.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the

Police Commissioner, Prayagraj, District Prayagraj highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Police Commissioner, Prayagraj, District Prayagraj, the Police Commissioner, Prayagraj, District Prayagraj/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 12, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)